

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2152
TO BE ANSWERED ON MARCH 20, 2023

ACCOMMODATIVE URBAN PLANNING

NO. 2152. SMT. JEBI MATHER HISHAM:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) whether Government has noticed that the planning practices of States contradict the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, if so, measures taken in this regard, the details thereof;
- b) whether Government will direct all the States that no street vendor should be evicted until surveyed, the details thereof; and
- c) whether Government will ensure that urban planning is ever accommodative to formalise and recognise the livelihood rights of the street vendors subject to the Street Vendors Act, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a)to(c): The adherence to planning practices in accordance with Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 comes within the purview of State/Union Territory (UT)/ Urban Local Body. However, for guidance of States/UTs towards incorporation of provisions for street vending in plan, Ministry of Housing and Urban Affairs (MoHUA) has circulated Urban and Regional Development Plans Formulation and Implementation (URDPFI) guidelines.

The URDPFI guidelines recommendations include, *inter-alia*, identification and demarcation of street vending areas, adequate infrastructure facilities *vis.* water, sanitation, waste disposal and electricity.

Section 3(3) of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 provides that no street vendor shall be evicted or, as the case may be, relocated till the survey specified has been completed and the certificate of vending is issued to all street vendors. Further, MoHUA issues advisories to the States/ UTs, from time to time, to follow the provisions laid down in the Act, including on issues relating to eviction and relocation of street vendors, and putting in place a 'Dispute Redressal Mechanism' in accordance with the provisions of the Act, for addressing grievances of Street Vendors.
